

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. O.A. 661 of 1995.

Present : Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

MRITYUNJOY MAZUMDAR  
GAUTAM KARMAKAR  
PRADEEP GURUNG

Vs.

1. Union of India, through the Secretary, Min. of Railway, Rail Bhawan, New Delhi.
2. Chairman, Railway Board, Rail Bhawan, new Delhi.
3. Chairman, R.R.B., Strand Road, Calcutta - 1.
4. General Manager, C.L.W., Chittaranjan, Burdwan.
5. C.P.O., C.L.W., Chittaranjan, Burdwan.

Respondents.

For applicant : Ms. B. Banerjee, counsel.

for respondents : None.

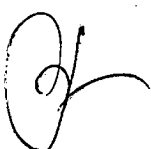
heard on : 9.9.97 :: ordered on : 9.9.97.

OR D E R

B.C.Sarma, AM

The dispute raised in this application is about the fixation of appropriate seniority in group-D cadre in C.L.W. and also of lien.

2. When the admission hearing of the matter was taken up today, none appears for the respondents. Ms. Banerjee, ld. counsel, appearing for the applicants submits that copies of the application were duly served on all the respondents and in support of her contention she produced before us the postal receipts regarding the registered letter with A.D. addressed to the different respondents. It also appears from the a letter addressed to her that Chairman of the R.R.B, Calcutta has received a copy of the application on 26.6.97. It may, therefore, be presumed that the respondents have been duly served.




2.

3. We find that a very simple prayer has been made by the applicants in this case and that is for fixation of lien and also fixation of appropriate seniority by the respondents, which has not yet been done.

4. In view of the above, the application is disposed of, at the stage of admission itself, with the direction that respondents shall treat the instant application as a representation of the instant applicants and shall dispose it by a speaking order of /within a period of four months from the date of communication of this order which shall also be conveyed to the applicant within a period of one month thereafter. No order is passed as regards costs.



( D. Purkayastha )  
MEMBER (J)



( B. C. Sarma )  
MEMBER (A)